

**THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY):**

(a) to (e). The workers of the Indian Oxygen Limited, (Delhi Factory) went strike from August 23, 1973 in support of their demand relating to house rent allowance. The strike was called off and work resumed in the Factory following a settlement signed by the parties on August 29, 1973. Under this settlement, the disputed issue whether the workmen as represented by the Indian Oxygen Karamchhari Sangh are entitled to house rent allowance from September 1 1970 to April 30, 1973 under a previous agreement signed by the parties on August 31, 1970, was referred to the arbitration of the Union Labour Minister who heard the parties to the dispute recently last month and is likely to give his award shortly.

**Committee on problems of Refugees from East Pakistan**

\*272. **SHRI DINEN BHATTACHARYYA:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have taken any decision on the recommendation of the Committee set up to go into the problems of refugees from East Pakistan; and

(b) if so, the broad outlines of the decision taken?

**THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR):** (a) and (b). The recommendations of the Committee of Review of Rehabilitation Work in West Bengal are contained in twelve reports so far submitted by it out of which one report pertains to the Department of Social Welfare. Out of the remaining eleven reports concerning the Department of Rehabilitation, six have by and large been accepted by the Government and five are under consideration. The broad outlines of the six reports already accepted are given in a statement laid on the Table of the Sabha. [Placed in Library. See No. LT-5854/73].

2412LS-3.

**Road connecting Jamnagar City and Indian Air Lines Airport Lounge**

\*273. **SHRI D. P. JADEJA:**

**SHRI ARVIND M. PATEL:**

\* Will the Minister of DEFENCE be pleased to state:

(a) whether there is an Indian Airlines airport lounge within the Jamnagar Indian Air Force area which does not have any proper approach road to the city;

(b) if so, whether Government have received any representation for allotment of land for an approach road; and

(c) if so, the outlines thereof and the action taken by Government thereon?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** (a) to (c).

There is an approach road connecting Jamnagar city with the Indian Air Force Airfield. However, a small stretch of 1 Km of the road leading to the Civil Aviation Enclave is not in good condition. As there is no Air Force traffic on this portion of the road, which is used exclusively by the IAC, the same is not being maintained by the IAF. There is a proposal to transfer the road to the State Government for maintenance. There is no proposal in the Ministry of Defence for the allotment of land for another approach road.

**Covering of Employees of Bengal Chamber of Commerce and Industry under E.P.F. Act, 1952**

\*274. **SHRI H. N. MUKERJEE:**

**DR. RANEN SEN:**

Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 4212 on the 22nd March, 1973 regarding the covering of Employees of Bengal Chamber of Commerce and Industry under E.P.F. Act, 1952 and state: